

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
IN**

Original Application No. 41 of 2019
In
I.A. Nos. 2 & 3 of 2021

K. Srinivasan,

...Applicant

Vs.

Reliable Polymers, Chennai
and OTHERS.

...Respondents

STATUS REPORT BY GREATER CHENNAI CORPORATION

IN O.A. No. 41OF 2019

I, N. Thirumugan, son of Mr. Natarajan, Hindu, aged about 52 years, The Zonal Officer (i/c), Zone – XIII, Greater Chennai Corporation, having office at No.115, Dr. Muthulakshimi Salai, Adyar, Chennai – 600 020, do hereby solemnly affirm and sincerely submit as follows.

1. I am the Zonal Officer (i/c), Zone – XIII, Greater Chennai Corporation and hence I am well acquainted with the facts and circumstances of the case.

2. I respectfully submit that Thiru K.Srinivasan resident of Achuthan Nagar 1st Street, Ekkatuthangal, Guindy, Chennai – 600032. filed application before the National Green Tribunal in. O.A No. 41 of 2019 in I.A.No.02 & 03 of 2021 with the prayer to take immediate steps to remove the plastic unit and demolish the unauthorized structure which has been constructed without obtaining proper approval from competent Departments.

3. In the reference cited, the Hon'ble National Green Tribunal order dated 04.06.2021 in O.A.No.41 of 2019 in I.A.No.02 & 03 of 2021, filed by Th. K.Srinivasan as follows:-

“8. The Pollution Control Board is also directed to file detailed action taken report for the violations noted by them in respect of the operation of the 1st respondent-unit as in the earlier report it was mentioned that they did not obtain consent for their operation for more than 2 years and only subsequently it was applied and obtained and what is the action taken by them for the past violations committed by them.

9. The Committee, the Pollution Control Board and the Greater Chennai Corporation are directed to file their respective reports on or before 02.07.2021 by e-filing in the form of searchable PDF/OCR supportable PDF and not in the form of image PDF along with necessary hardcopies to be produced as per Rules.

10. The Registry is directed to communicate this order to the members of the Committee, Commissioner, Greater Chennai Corporation and the Chairman, Pollution Control Board for information and complying with the directions. [8]

11. For consideration of further reports, post on 02.07.2021.”

4. It is submitted that the CMDA approved the layout As per second master plan Block No. 1, Survey No. 92 of Ekkatuthangal Village is Partly Industrial Use Zone and Partly mixed Residential Use Zone. As per the CMDA report, the factory is classified as industrial use zone.

5. As per the building is concerned, the factory is functioning in the Shed. Hence the Greater Chennai Corporation issued call for the approved plan on 28.06.2021 and action will be taken as per Section 56, 57 read with 86 of the Town and Country Planning Act 1972 and photos and necessary documents enclosed.

6. I respectfully submit that the factory Reliable Polymers have obtained trade license under the Section 287 of the Chennai City Municipal Corporation Act, 1919 for “Engineering Works” for the official year ending till


ZONAL OFFICER
ZONAL OFFICE - XIII
GREATER CHENNAI CORPORATION

31st March, 2022. I further submit that the factory is working day and night shifts based on the letter from Zonal Health Officer – Zone XIII dated 24.06.2020 for the production of medical components for using life saving ventilators with subject to following certain conditions:-

- The norms of TNPCB should be strictly followed with regard to noise pollution.
- Staffs should be deployed as per norms of Govt & Labour Department during the Lockdown period.
- Precautionary measures for Covid-19 like wearing face mask properly, keeping social distance, using sanitizer and hand washing facilities should be provided for all staff.
- Fire precautionary measures should be adopted as per norms of divisional fire office.
- Life safety measures should be adopted to the all staffs working in the unit.
- If any lapses of the above conditions, this permission will be revoked accordingly.

It is therefore respectfully prayed that this Hon'ble Court to be pleased to pass such other further order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Solemnly affirm that Chennai

On this the 29th day of June 2021

And signed his name in my presence

ZONAL OFFICER
ZONAL OFFICE - XIII
GREATER CHENNAI CORPORATION

Before Me
Asst (2291/2019)
119 Addl. Law chambers,
High Court, Ch-104
Advocate::Chennai



**Greater Chennai Corporation
Revenue Department**

Licence under Section 287 of CCMC Act 1919

Licence Code: **13-170-004165/2021-22** Zone: **N13**
 Date: **27/03/2021** Division: **N170**
 Thiru/Thiruma **D.SRINIVASAN** Receipt No: **2020-21/ON/0899043 (27/03/2021)**
 S/o, D/o, w/o: **DEVARAJAN** PTNAN : **13-170-IN-03646**
 Address: **NO.21C.ACHUTHAN NAGAR 2ND** PTNAN Paid: **Rs. 3465, Half Year : I/20-21**
ST,EKKATTUTHANGAL,CHENNAI-32

Trade Name: **RELIABLE POLYMERS**
 having paid to the Greater Chennai Corporation a fees **6,250.00**
 Area in Sq.Ft.. **4200.00**
 hereby licensed for the trade **ENGINEERING WORKS**
 at the Building Name/Door No **1,Achudhan Nagar 1st Street,Achudhan Nagar,Ekkattuthangal, Chennai, Tamilnadu-600032**

for the official year ending 31 March 2022

S.No	Purpose of DD	DD No	DD Date	DD Amount	DD Drawn on (Bank Name & Branch)
				(₹)	
1	License Fee	null		6,250.00	null
	License Fee	Conservancy Charges	Motor Erection Fee	Motor Using Fee	Penalty
	(₹)	(₹)	(₹)	(₹)	(₹)
	5,000.00	1,250.00	NULL	NULL	NULL

Grand Total: ₹ 6,250.00

(Rupees Six Thousand Two Hundred Fifty Only)

Note:

- Child labour should not be entertained.
- Bonded labourers should not be employed in the trade.
- To display the name board of the trade in regional language, 5:3:2 Tamil English and other languages respectively.
- Inside and outside whitewash, paintings, toilet and urinal junctions should be provided as per norms within 15 days from the date of issue of licence.

L. Subramanian

For Commissioner

This is the computer generated certificate. Seal and Signature is not necessary.

COMMON CONDITIONS FOR ALL TRADES

- The Licensee shall cause the flooring of the premises to be paved or otherwise rendered impervious and suitably drained and at times be maintained in good order and repair. The premises shall be properly enclosed and provided with suitable gateways and gates.
- The licensee shall cause the premises to be cleaned and prevent any accumulation of filth or refuse therein.
- He shall cause every part of the internal surface of the walls and ceiling of every building upon the said premises to be limewashed in the months of January and July if so directed by the Commissioner.
- The Licensee shall provide a sufficient supply of pure and wholesome drinking water.
- The Licensee shall cause such every means of ventilation and light as may be provided in or in connection with the said premises to be maintained at all time in good order and efficient action.
- An inspection book should be maintained in the licensed premises. The instructions given in the inspection book should be carried out within the time specified therein provided that such instructions and not in conflict within the provision of Act-IV of 1919.
- In case the business or trade is found to be a nuisance or otherwise objectionable the Commissioner reserves to himself the right to revoke the licence at any time.
- Licences issued by the Corporation should be hung up in a prominent place.
- During business hours they must at all time conduct themselves in a respectful and becoming manner to Officers of the Corporation and general public.
- Licence may at any time be suspended or revoked by the Commissioner in case the business or trade is found to be in contravention with common conditions and specific conditions applicable to the trade.
- The Licensee should display the sign board of the trade in Tamil in accordance with the Chennai City Municipal Corporation Licensing (Display of Sign Board) Rules, 1975.
- The licensee should install CCTV units in the public buildings in accordance with the T.N. Urban Local Bodies (Installation of Closed Circuit Television Unit in Public Buildings) Rules, 2012.

From Zonal Health officer Zone-XIII No:115, Dr.Muthulakshmi Salai, Adyar, Chennai-20 Z.O.XIII.C.No.H1/Spl/2020	To M/s. Reliable Polymers, No:1. 1 st Street, Achuthan Nagar, Ekkattuthangal, Chennai-32 Date :
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Sub : Greater Chennai Corporation -Zone-XIII - Public Health Department - Reliable Polymers, No:1, Achuthan Nagar 1st Street, Ekkattuthangal, Chennai-32 - Permission Request for run the manufacturing unit of medical components to be used for ventilators beyond 6 pm. or during night time - Inspected the Premises - Permission - Reg.

Ref : 1.Hon'ble National Green Tribunal, Southern Zone, Chennai order No.I.A.41 of 2020 (SZ) in original application No.41 of 2019 (SZ) Dated 17.06.2020
2.Your requisition letter dated 22.06.2020

In the reference 2nd cited, the reliable polymers have requested to operate the unit in beyond 6 pm.

In the reference 1st cited, the Hon'ble National Green Tribunal, Southern Zone, Chennai has stated that applicant can apply to concern local authority for permission to operate beyond 6 pm. or during night time with appropriate condition without causing any disturbance to the residents of locality in accordance with law.

The applicant has submitted letter to run his factory unit for manufacturing of medical components / accessories on work order to be used for life saving ventilators.

In view of the importance of the product manufacture during the period of covid-19 pandemic, after inspection of premises by Zonal Health team comprises of ZHO, SO & SI, it was found that the premises has been restructured to resolve noise pollution to the others

Hence, permission is granted to run the unit during night time with subject to the following the conditions,

1. The norms of TNPCB should be strictly followed with regard to noise pollution.
2. Staff should be deployed as per norms of Govt & Labour Department during the Lockdown period.
3. Precautionary measures for covid-19 like wearing face mask properly, keeping social distance, using sanitizer and hand washing facilities should be provided for all staff.
4. Fire precautionary measures should be adopted as per norms of divisional fire office.
5. Life safety measures should be adopted to the all staffs working in the unit.

If any lapses found this permission will be revoked accordingly.

[Signature]
S.F.173
24/06/2020

[Signature]
S. F. 173
24/06/2020

[Signature]
24/06/2020
Zonal Health Officer -13
ZONAL HEALTH OFFICER
ZONE 13
GREATER CHENNAI CORPORATION

**NATIONAL GREEN TRIBUNAL
CHENNAI :: (SOUTHERN ZONE)**

O. A. No. 41 of 2019

STATUS REPORT

**M/s. P.T. Ramadevi
Enroll No.1732/2000**

COUNSEL FOR RESPONDENT